

GOVERNMENT OF INDIA

MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO- 5548

ANSWERED ON- 04/04/2025

INDIA-US DEPORTATION ISSUES

5548. SMT. RACHNA BANERJEE

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) the steps taken by the Government to support its citizens who are likely to be at risk of deportation or other legal consequences due to their undocumented status in light of the evolving immigration policies in the US;

(b) whether the Government is likely to seek any form of bilateral cooperation with the US to address the status of Indian migrants in the US including potential work visas or amnesty options;

(c) if so, the details thereof; and

(d) the manner in which the Government foresee this policy affecting the remittance flow from Indian migrants in the US and the families who depend on it?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI KIRTI VARDHAN SINGH)

(a) to (d) The Government accords the highest priority to the safety, security and well-being of Indian nationals abroad.

The Government of India continues to work in close coordination with the U.S. Government on all instances of deportation of individuals who were found to have illegally entered the U.S., or have overstayed their visa validity, or have been found living in the U.S. without any documentation or have criminal convictions against them. The list of persons identified for deportation by the US side is closely scrutinized and verified by the concerned agencies of the Government of India. Only those persons who have been verified to be Indian nationals are accepted to be deported to India.

Government of India remains engaged with the U.S. to promote mutually advantageous and secure mobility frameworks that allow for streamlining avenues for legal mobility of students and professionals, and facilitating short-term tourist and business travel, while addressing illegal immigration and human trafficking by taking strong

action against the bad actors, criminal facilitators, and illegal immigration networks.

Since January 2025 till date, a total of 682 Indian nationals have been deported to India from the U.S. The vast majority of these deportees had attempted to enter the U.S. illegally, but were apprehended at the U.S. border itself and thereafter deported to India after due verification. As such, these deportations may not have any impact on the overall remittance flows to India.
